

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 330
CP-220(ND)/2022

IN THE MATTER OF:

M/s. Dr. Amit Choudhary Petitioner/Applicant

Vs.

Ms/. Nestiva Medicare Pvt Ltd. & Ors. Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sudesh Kumar Singh, Proxy Counsel

For the Respondent : Ms. Saloni Sharan, Adv. For R-3

ORDER

Ld. Proxy Counsel appearing for the Petitioner seeks an adjournment on the ground that main Counsel is in personal difficulty.

The parties are at liberty to complete the pleadings, if not, already completed within two weeks.

List the matter for arguments **on 29.07.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay